

2

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

C.P. NO.415/2002 IN
O.A.NO.1474/2002

Wednesday, this the 25th day of September, 2002

Hon'ble Shri Justice V.S.Aggarwal, Chairman
Hon'ble Shri B.N.Som, Vice Chairman (A)

Naresh Pal Singh, No.205/A
A Shift NITC, IGI Airport, New Delhi ...Petitioner
(By Advocate: Shri S.K.Gupta)

Versus

1. Shri R.S.Gupta
Commissioner of Police
Police Headquarters, MSO Building,
IP Estate, New Delhi ...Respondent

O R D E R (ORAL)

Justice V.S.Aggarwal:

This Tribunal in OA-1474/2002 had directed the respondent No.2 to dispose of the appeal within two months.

2. The grievance of the applicant is that the appeal has not been disposed of by respondent No.2 within the said stipulated time. Learned counsel for applicant concedes that respondent No.2 has joined recently and that he is basically interested in disposal of his appeal.

3. Keeping in view the above-said, at this stage, we do not issue a contempt notice immediately, but direct that as stipulated in the order of this Tribunal dated 31.5.2002 in OA-1474/2002, the present respondent (Commissioner of Police) would dispose of the appeal within a period of one month from the receipt of the copy of the present order.

4. C.P. is disposed of.


(B.N. Som) 25/9
Vice Chairman (A)

/sunil/


(V.S. Aggarwal)
Chairman